## THE HIGH COURT OF MEGHALAYA: SHILLONG

## **CIRCULAR**

NO.HCM.III/166/2019-Judl./Part-1/318 Dated Shillong, the 6th September, 2021

For the purpose of routine sanitization of the High Court, court work shall remain suspended with immediate effect for a period of one week.

By Order,

JOINT REGISTRAR (LISTING)

Memo NO.HCM.III/166/2019-Judl./Part-1/318A Dated Shillong, the 6th September, 2021 Copy to: -

- The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice Ranjit V. More, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
- 6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information of the Registrar General.
- 7. The Registrar (Judicial Service), High Court of Meghalaya, for favour of kind information.
- 8. The Registrar(Administration), High Court of Meghalaya, for favour of kind information.
- 9. The Central Project Co-ordinator, High Court of Meghalaya, Shillong for uploading the same in the Official Website.
  - 10. The Assistant Solicitor General, for favour of kind information.
  - 11. The President/Secretary, High Court Bar Association, Shillong for kind information
  - 12. The President/ Secretary, Bar Associations of all districts for kind information.
  - 13. All Court Masters, High Court of Meghalaya, for kind information.
  - 14. Notice Board.
  - 15. Office File.

JOINT REGISTRAR (LISTING)

412